Affidavir to be Furnished by the cantildate alongwith Nomination Paper Before the Returning Officer

From

LAKSHMI KANT MATCH Baugh straite of Khandry Shari Mandal
Aged
Election, do hereby solemnly affirm and state on oath as under:-
(strike out whichever is not applicable)
(1) I am a candidate set up by
Independent candidate

(2) Details of PAN and status of filing of Income tax return :

	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return (in Rupees)
1.	Self	DLAPM5133F	MOT YET	N.A.
2.	Spouse-	N.A.	A STATE OF THE PARTY OF THE PAR	412 E WET
3.	Dependent 1	N·A·	F CALLERY	
4.	Dependent 2	N.A.		
5.	Dependent 3	N·A		See plantown

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	NO Case till date (NIL)
(b)	Name of the court, Case No. and Date of order taking cognizance :	N-A·
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	N.Y.

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	HIL	N· A·
(b)	Name of the Court(s). Case No. and Date(s) of order(s).	10	N · A ·

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(c) Punishme it imposed	ú
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(5) That I give herern below the details of the assets (movable and introvable etc.) of mysels, my spouse and all dependents:

A. Details of movable assets :

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme.
 Name of Bank/ Institution and Branch are to be given

Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed
companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand	15000=00	NIL-			
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	9800 =00	12,600=10			
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	NIL.	NIL			
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	NIL	HIL			
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	NIL	NIL			
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Scapio 15R-101B - 15357 12450001 -	NIL.			
(vii)	Jeweiry, bullion and valuable thing (give details of weight and value)	NIL	6-414-36000-00 Silver-4860-00			

(viii) Any other assets such as value of Claims/interest	NIL	NIL	
(ix, Gross Total value	1358 000 340	52,000 200	

3. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-
(i)	Agricultural Land Location(s) Mattrager Survey number(s)	30,00,000=00 (Appa)	NIL			
	Area (Total measurement in acres)	4 Acre (Appx)				
	Whether inherited property (Yes or NO)	yu	N.A.	200 10		
	Date of purchase in case of self acquired property	N.A.	NIL			
100	Cost of Land (in case of purchase)at the time of purchase.	N.A.	NIL			
	Any Investment on the land by way of development, construction etc.	MIL	NIL	122	The state of the s	70
	Approximate Current market value	NIL	NIL			100
(ii)	Non-Agricultural Land Location(s) Survey number(s)	NIL	NIL			
	Area (Total measurement in sq. ft.)	NIL	NIL			
	Whether inherited property (Yes or NO)	NIL	NIL			
	Date of purchase in case of self acquired property	711	NIL		T III JE	
	Cost of Land (in case of purchase) at the time of purchase	. 411	NIL	SE MA		
-	Any investment on the land by way of development, construction etc.	NIL	MIL			4
	Approximate Current market value	NIL.	NIL		10.00	200
iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	NIL	·NIL	4.1	- 1	
	Built up Area (Total measurement in sq. ft.)	NIL	NIL		7.7.	7-1-1

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1	V 'scher inherited property (' es or NO)	NIL	I NIL	L		1
!	Dow of purchase in case of seri	NIL	NIL			The British Control of the Control o
-	Cust of property (in case of prochase) at the time of prochase	NIL	NIL		1	
1	Any Investment on the property by way of development, construction etc.	NIL	NIL			
L.	A pproximate Current market value	NIL	WIL			-
(iv)	Residential Buildings (including apartments,) -Location(s) Matthefact - Survey number(s)	6,00,000:00	NIL .	4		
	Area (Total measurement in sq. ft.)	1.50 Katta (Apps)	NIL			
	Built up Area (Total measurement in sq. ft.)	, Copper	NIL			
	Whether inherited property (Yes or NO)	yes	NIL			
	Date of purchase in case of self acquired property	N.A.	NIL		PH.	
	Cost of property (in case of purchase) at the time of purchase	N·A·	NIL		. 5	
	Any Investment on the land by way of development, construction etc.	N - A -	·NIL			
	Approximate Current market value	N.A.	NIL	-		
(v)	Others (such as interest in property)	N.A.	- NIL		-	
(vi)	Total of Current Market Value of (i) to (v) above	6,0000 :00	NIL			

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of Joan	NIL	NIL			
	Loan or dues to any individuals/ Entity other than mentioned in (1) above. Name(s) (A to his) (a zero) Amount outstanding Nature of loan	9,00,000 00	NIL.			

- III	Any other liability			-	1	T
	Grand total of liabilities				-	
(ii)	Government Dues: Dues to departments dealing with government accommodation	NIL	NIL	-*		
	Dues to departments dealing with supply of water	NIL	NIL			
	Dues to departments dealing with supply of electricity	NIL	NIL			
	Dues to departments dealing with supply of telephones/mobiles	HIL	NIL			
	Dues to departments dealing with government transport (including aircrafts and belicopters)	NIL	NIL			
	Income Tax Dues	NIL	NIL			
	Wealth Tax Dues	NIL	NIL			-
	Service Tax Dues	NIL	NIL	The same of the	1.71.80.000	
	Municipal /Property Tax Dues	NIL	NIL		Maria Con	
	Sales Tax Dues	NIL	NIL.	Service Devices		
	Any other dues	NIL	NIL			
	Grand total of all Govt. dues	9,00,000 =n	NIL		100000	

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)
(Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt/Kum. LAKSHMI KANT MANDAL
2.	Full postal address	MLA, Nathrefor
	Number and Name of the constituency and state	158, Nathrajar
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	. JDU
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	NIL

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5.	PANOF			+	Year for which last			17.16	Total learning stemm	
-	(a) Candidate DLAPM 5133F				Income Tax Return filed					
-		10		_		NIL				
) Dependents	I A	-	_					
6.	130	CONTRACTOR OF THE PARTY OF THE	~ r		int .			L		
		Description	of Assets and				-			
A.		Moveable	SEII	Spous	-	Dependent-I	Depende	nt-II	Dependent-III	
		Asset (Total value)	13,58,500:00	52,00	000	Ū				
В.		Immovable Asset	6,00,000 200	NIL	-					
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	. 7A	NIL	-					
	(ii)	Approximate Current Market Price of Asset (Total Value)	NA	NIL	-	W.				
7		Liabilities			\top		-			
		(i) Government dues (Total)	9,00,0000	NIL	T					
1		(ii) Loans from Bank, Financial Institutions and others (Total)	NIL	NIL	-					
8.	(0	ghest educational qualifications of School / Universe (Name of the School	iversity educati	ion with	ful and	I form of the	certificate	/ diplo	oma/ degree	

VERIFICATION

1, the deponent, above named, do hereby verify and dec best of my knowledge and belief, no part of it is false declare that:	and nothing material has been con-	cealed there from, I further
 (a) there is no case of conviction or pending case again (b) I. my spouse, or my dependents do not have any as above. 	st me other than those mentioned i set or liability, other than those me	in items 3 and 4 above; entioned in items 5 and 6
Verified atthis the	day of	201

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Note: 1-Affidavit should be filed intest by 3.00 PM on the last date of filing nominations.

2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

4. The affidavit should be either typed or written legibly and nearly.

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